

- (ii) (a) Twelfth Annual Report of the Joint Electricity Regulatory Commission (JERC) for the State of Goa and Union Territories; Gurugram, Haryana, for the year 2019-20.

- (b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T.3971/17/21]

I. Notifications of the Ministry of Commerce and Industry

II. Reports and Accounts (2018-19 & 2019-20) of various organisations and related Papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Hardeep Singh Puri, I lay on the Table—

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry Commerce and Industry (Department of Commerce) under sub- section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992 :-

- (1) S.O. 1681 (E), dated the 28th May, 2020, regarding amendment in Export Policy of Paracetamol API.
- (2) S.O. 1698 (E), dated the 1st June, 2020, regarding amendment in Export Policy of Alcohol based Hand Sanitizers.
- (3) S.O. 1819 (E), dated the 10th June, 2020, regarding amendment in Export Policy of Diagnostic Kits/Laboratory Reagents/Diagnostic Apparatus.
- (4) S.O. 1860 (E), dated the 12th June, 2020, regarding amendment in Export Policy of Human Embryos.
- (5) S.O. 1963 (E), dated the 18th June, 2020, regarding amendment in Export Policy of Hydroxychloroquine API and its Formulations.
- (6) S.O. 1996 (E), dated the 22nd June, 2020, regarding amendment in Export Policy of Personal Protection Equipment/Masks.
- (7) S.O. 2125 (E), dated the 29th June, 2020, regarding amendment in Export Policy of Personal Protection Equipment.
- (8) S.O. 2311 (E), dated the 13th July, 2020, regarding amendment in Export Policy of textile raw material for masks and coveralls.
- (9) S.O. 2405 (E), dated the 21st July, 2020, regarding amendment in Export Policy of Personal Protection Equipment/Masks.

- (10) S.O. 2471 (E), dated the 28th July, 2020, regarding amendment in Export Policy of Personal Protection Equipment/Masks.
- (11) S.O. 2586 (E), dated the 4th August, 2020, regarding amendment in Export Policy of Ventilators.
- (12) S.O. 2680(E), dated the 10th August, 2020, regarding amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
- (13) S.O. 2720 (E), dated the 11th August, 2020, regarding supply of essential commodities to the Republic of Maldives during 2020-21.
- (14) S.O. 2797 (E), dated the 18th August, 2020, regarding amendment in Export Policy of textile raw material for masks and coveralls.
- (15) S.O. 2860 (E), dated the 25th August, 2020, regarding amendment in Export Policy of Personal Protection Equipment/Masks.
- (16) S.O. 3130 (E), dated the 14th September, 2020, regarding amendment in Export Policy of Onions.
- (17) S.O. 3471 (E), dated the 6th October, 2020, regarding amendment in Export Policy of Personal Protection Equipments/Masks.
- (18) S.O. 3504 (E), dated the 9th October, 2020, regarding amendment in Export Policy of Onions.
- (19) S.O. 3610 (E), dated the 15th October, 2020, regarding amendment in Export Policy of Alcohol based Hand Sanitizers.
- (20) S.O. 3750 (E), dated the 22nd October, 2020, regarding amendment in Export Policy of Nitrile/NBR Gloves.
- (21) S.O. 3903 (E), dated the 29th October, 2020, regarding amendment in Export Policy of Onions Seeds.
- (22) S.O. 4641 (E), dated the 22nd December, 2020, regarding amendment in Export Policy of Medical Goggles and Nitrile/NBR Gloves.
- (23) S.O. 4740 (E), dated the 28th December, 2020, regarding amendment in Export Policy of Onions.

[Placed in Library. For (1) to (23), See No. L.T.3828/17/21]

- (24) S.O. 3181 (E), dated the 17th September, 2020, regarding insertion of Policy condition in Chapter 85 and 94 of ITC (HS), 2017, Schedule-I (Import Policy).

- (25) S.O. 3370 (E), dated the 28th September, 2020, regarding insertion of Policy Condition on import under all HS codes in Chapter 72, 73 and 86 of ITC (HS), 2017 to require compulsory registration under Steel Import Monitoring System (SIMS).
- (26) S.O. 3369 (E), dated the 28th September, 2020, regarding amendment in the Import Policy Condition No. 3 of Chapter 71 of ITC (HS), 2017, Schedule — I (Import Policy).
- (27) S.O. 3446 (E), dated the 1st October, 2020, notifying quota of 1.5 Lakh MT for import of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] for the period up to 31st March, 2021, for the year 2020-21.
- (28) S.O. 3629 (E), dated the 15th October, 2020, regarding amendment in import policy of items under ITC HS Codes 84151010 and 84151090 of Chapter 84 of ITC (HS), 2017, Schedule — I (Import Policy).
- (29) S.O. 3936 (E), dated the 30th October, 2020, regarding insertion of import policy conditions for items under Exim code 07019000 of Chapter 07 of ITC (HS), 2017, Schedule — I (Import Policy).
- (30) S.O. 4634 (E), dated the 21st December, 2020, regarding amendment in Import policy Condition for de—notifying STC as an STE for import of Copra and Coconut Oil under Chapter 12 and 15 of ITC (HS), 2017, Schedule — I (Import Policy).
- (31) S.O. 4645 (E), dated the 22nd December, 2020, regarding syncing of HS codes in ITC (HS) 2017 — Schedule — 1 (Import Policy) with the Finance Act, 2020.
- (32) S.O. 4654 (E), dated the 22nd December, 2020, regarding amendment in import policy of Coal and incorporation of Policy Condition No. 7 in Chapter 27 of ITC (HS), 2017, Schedule — I (Import Policy).
- (33) S.O. 4772 (E), dated the 30th December, 2020, regarding incorporation of policy condition under Exim Code 05040039 of Chapter 05 of ITC (HS), 2017, Schedule — I (Import Policy).
- (34) S.O. 7 (E), dated the 1st January, 2021, regarding insertion of a Policy Condition for items under HS Code 33074900 of Chapter — 33 of ITC (HS), 2017, Schedule — I (Import Policy).
- (35) S.O. 75 (E), dated the 7th January, 2021, regarding amendment in import policy and condition of items classified under Chapter 41 and 43 of ITC (HS), 2017, Schedule — I (Import Policy).

- (36) S.O. 415 (E), dated the 28th January, 2021, regarding amendment in import policy of Coal and incorporation of Policy Condition No. 7 in Chapter 27 of ITC (HS), 2017, Schedule — I (Import Policy).
- (37) S.O. 1017 (E), dated the 3rd March, 2021, notifying quota of 4 Lakh MT for import of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] for the period up to 31st March, 2022, for the year 2021-22, as per condition specified therein.

[Placed in Library. For (24) to (37) See No. L.T.3926/17/21]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 32 of the Tobacco Board Act, 1975:-

- (1) S.O. 2121 (E), dated the 26th June, 2020, authorising the Tobacco Board to admit, from the date of publication of the Notification in the Official Gazette and up to the 31st December, 2020, the registered traders and dealers of the Tobacco Board to purchase certain type of tobacco, at its auction platforms in the State of Andhra Pradesh, as per conditions mentioned therein.
- (2) S.O. 2122 (E), dated the 26th June, 2020, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of Section 14A of the Act in the State of Andhra Pradesh, for the period commencing from the date of publication of the Notification in the Official Gazette and ending on 31st December, 2020 and permitting the sale of excess flue cured virginia tobacco crop at the auction platforms authorized by the Tobacco Board.
- (3) S.O. 4209 (E), dated the 25th November, 2020, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of Section 14A of the Act in the State of Karnataka, for the period commencing from the date of publication of the Notification in the Official Gazette and ending on 30th April, 2021 and permitting the sale of excess flue cured virginia tobacco crop at the auction platforms authorized by the Tobacco Board.
- (4) S.O. 4210 (E), dated the 25th November, 2020, authorising the Tobacco Board to admit, from the date of publication of the Notification in the Official Gazette and up to the 30th April, 2021, the registered traders and dealers of the Tobacco Board to purchase at its auction platforms in the State of Karnataka, certain type of tobacco products as per conditions mentioned therein.

[Placed in Library. For (1) to (4) See No. L.T.3927/17/21]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (1) S.O. 4032 (E), dated the 9th November, 2020, publishing the Export of Milk and Milk Products (Quality Control, Inspection and Monitoring) Rules, 2020.
- (2) G.S.R.18 (E), dated February 21- February 27, 2021 (Weekly Gazette), publishing the Ministry of Commerce and Industry, Department of Commerce, Export Inspection Council (Director) Recruitment Rules, 2020.

[Placed in Library. For (1) and (2) See No. L.T.3928/17/21]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Tenth Annual Report and Accounts of the Gujrat Metro Rail Corporation Limited (GMRC) (erstwhile MEGA Company Limited), Gandhinagar, Gujarat, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T.3984/17/21]

- (ii) (a) Forty-third Annual Report and Accounts of the Indian Trade Promotion Organisation (ITPO), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Organisation.

[Placed in Library. See No. L.T.3920/17/21]

- (iii) (a) Fifty-seventh Annual Report and Accounts of the MMTC Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T.3489/17/21]

(B) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Fifty-fifth Annual Report and Accounts of the Federation of Indian Export Organisations (FIEO), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Federation.

[Placed in Library. See No. L.T.3921/17/21]

- (ii) (a) Fifty-fourth Annual Report and Accounts of the Indian Institute of Packaging (IIP), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T.3917/17/21]

- (iii) (a) Fifty-sixth Annual Report and Accounts of the Indian Institute of Foreign Trade (IIFT), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T.3919/17/21]

- (iv) (a) Annual Report of the Export Inspection Council of India (EIC) and its Export Inspection Agencies (EIA), New Delhi, for the year 2018-19.

- (b) Annual Accounts of the Export Inspection Council of India (EIC) and its Export Inspection Agencies (EIA), New Delhi, for the year 2018-19, and the Audit Report thereon.

- (c) Review by Government on the working of the above Council.

- (d) Statement giving reasons for the delay in laying the papers, mentioned at (a) and (b) above.

[Placed in Library. See No. L.T.3912/17/21]

- (v) (a) Fifty-seventh Annual Report and Accounts of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.3923/17/21]

- (vi) (a) Sixty-second Annual Report and Accounts of the CAPEXIL (*formerly* Chemicals and Allied Products Export Promotion Council), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.3924/17/21]

- (vii) (a) Annual Report of the Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, for the year 2019-20.
- (b) Annual Accounts of the Shellac and Forest Products Export Promotional Council (SHEFEXIL), Kolkata, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T.3922/17/21]

- (viii) (a) Sixty-fifth Annual Report and Accounts of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.3925/17/21]

Reports and Accounts (2018-19 and 2019-20) of various Institutes and related Papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table, a copy each in (English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Raebareli, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998.